

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1**

**VC AND PHYSICAL (HYBRID) MODE**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-02-2024 AT 10:30 AM

**IA(IBC) 1956/2023 & Rst. A (IBC) 25/2023 in CP(IB) No.12/7/HDB/2021**  
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**

Srei Equipment Finance Ltd

**...Financial Creditor**

**VS**

Madhucon Projects Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Learned senior counsel Mr. Deepak Bhattacharjee for the respondent/ Financial Creditor present physically and Learned Counsel Mr HK Chaturvedi, for Corporate Debtor/Applicant present through Video Conference. Despite direction to proceed with the submissions both sides did not advance their submissions. However, a joint memo signed by representatives of the Financial Creditor and Corporate Debtor dated 05.02.2024 has been filed stating that a settlement between the parties is under process and will crystalize into the settlement on execution of necessary documents which according to both sides will take three weeks' time. On that ground an adjournment is sought. Considering the joint memo matter is adjourned by three weeks finally, for reporting settlement. If settlement is not reported both sides shall invariably make submissions on the next hearing date without fail and in default opportunity to the side defaulting will be closed. Matter adjourned to 23.02.2024 along with IAs.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**